

12.00 hrs.

*(Interruptions)*RE: ADJOURNMENT MOTION ON
PROCLAIMING EMERGENCY*[English]**(Interruptions)*

PROF. MADHU DANDAVATE (Rajapur): What about the Adjournment Motion, Sir? The question of Adjournment Motion will always get priority...

MR. SPEAKER: I have not allowed it.

(Interruptions)

MR. SPEAKER: Why do you want to do like this? I am not hearing anything. I have not allowed anything. I have not allowed anybody.

(Interruptions)

MR. SPEAKER: I have to make something clear to you. Please do not shout. Let me say something. Please sit down. It ill behoves of you to get up and shout like this when we are here to sort things out among ourselves and when I have assured you of it time and again. When we met yesterday, you gave me a list; and all other Members were also there. We are agreed on one principle that, one by one, we will discuss each subject which you have given.

(Interruptions)

SHRI K.P. UNNIKRISHNAN (Badagara): What is your response to the Adjournment Motion?

MR. SPEAKER: I have not allowed any Adjournment Motion. There is no basis for Adjournment Motion.

(Interruptions)

MR. SPEAKER: Why don't you let me complete? Mr. Banatwalla, please take your seat.

SHRI G.M. BANATWALLA (Ponnani): Why don't you allow us to make our submissions?

MR. SPEAKER: I will allow you. I am not barring you. Mr. Banatwalla, please take your seat.

MR. SPEAKER: I am not allowing him at all. Do not get agitated. What I am saying is for you and not for anybody else. I say that each subject will be discussed, including the Gujarat problem which you are mentioning.

(Interruptions)

MR. SPEAKER: I have allowed a question put by you, Prof. Madhu Danadavate.

PROF. MADHU DANDAVATE: That is different. The question of Adjournment Motion...

MR. SPEAKER: There is no question at all. Not allowed.

PROF. MADHU DANDAVATE: On a point of order.

MR. SPEAKER: No point of order.

PROF. MADHU DANDAVATE: I am raising a point of order about procedure ..

MR. SPEAKER: If you want my cooperation, I will give you.

PROF. MADHU DANDAVATE: Is it your ruling that, when you allow a question, that cannot be the subject-matter of Adjournment Motion? There is no rule like that.

MR. SPEAKER: In fact, I would not have allowed that. Because you insisted, I allowed. There is no factual basis. I cannot go on like this. He said something. You said something. Then it was contradicted. I cannot go on like this.

(Interruptions)

PROF. MADHU DANDAVATE: I am referring to what you have said. You have said that you are not allowing an Adjournment Motion on Emergency because you have allowed a question ..

MR. SPEAKER: Not allowed.

PROF. MADHU DANDAVATE: Please do not violate the rules of procedure.

MR. SPEAKER: No question at all. There is no basis for it.

SHRI INDRAJIT GUPTA (Basirhat): Kindly hear us for a minute.

*(Interruptions)**

MR. SPEAKER: Nothing is going on record.

SHRI INDRAJIT GUPTA: Now you will allow us to make some statement. You are over-riding everything.

MR. SPEAKER: There is no question of over-riding.

SHRI INDRAJIT GUPTA: You said to Mr. Banatwalla that you will hear us.

MR. SPEAKER: That is what I am saying. You have not listened to me properly. I told you that whatever subject you have given me I have allowed. Every subject I have allowed...

(Interruptions)

SHRI INDRAJIT GUPTA: We are talking about this particular subject.

SHRI K.P. UNNIKRISHNAN: It is in response to an adjournment notice.

MR. SPEAKER: No question of adjournment motion. I have not allowed it...

(Interruptions)

MR. SPEAKER: The Prime Minister is here. If you want any clarification, he will give you.

PROF. MADHU DANDAVATE: Yesterday we told you that we will settle the matter with the Prime Minister in the House. You kindly don't come in the way. That is what we request you.

THE PRIME MINISTER (SHRI RAJIV GANDHI): I have one objection...

(Interruptions)

MR. SPEAKER: I am talking only about the adjournment motion...

(Interruptions)

MR. SPEAKER: The adjournment motion is out of question. The Prime Minister can reply.

PROF. MADHU DANDAVATE: Let me make one thing clear. We told you in the meeting that we will settle the matter with the Prime Minister in the House. You please don't come in the way.

MR. SPEAKER: I have not allowed the adjournment motion and the Prime Minister can reply.

SHRI RAJIV GANDHI: Mr. Speaker, Sir...

(Interruptions)

SHRI S. JAIPAL REDDY (Mahbubnagar): Mr. Speaker, Sir ..

(Interruptions)

MR. SPEAKER: Please sit down...What is this? You cannot do it.

PROF. MADHU DANDAVATE: He is not proclaiming his innocence. I believe.

(Interruptions)

[*Translation*]

MR. SPEAKER: I have no remedy for that.

[*English*]

SHRI RAJIV GANDHI: Firstly I am not aware of precisely what they have asked...*(Interruptions)*

Let me finish...

(Interruptions)

SHRI INDRAJIT GUPTA: We want the adjournment motion. The thing is to be settled in the House. Before the Prime Minister speaks, you will enlighten him

[*Indrajit Gupta*]

about what we have asked. He says that he never knew what we have asked.

PROF. MADHU DANDAVATE: This copy of the adjournment motion should have gone to him. That is the procedure...

(*Interruptions*)

[*Translation*]

MR. SPEAKER: What is the use of all this. The entire issue can be sorted out calmly.

[*English*]

SHRI INDRAJIT GUPTA: He should know what we have asked before he replies.

SHRI RAJIV GANDHI: May I tell you with your permission, Sir...(*Interruptions*) May I continue with your permission, Dandavateji? I am not making any statement. I am giving another point.

PROF. MADHU DANDAVATE: You should understand what we want. I will read it out.

(*Interruptions*)

SHRI RAJIV GANDHI: May I say one word before you read that out? When I started speaking, you interrupted. Let me finish speaking. Then you can read that out...

(*Interruptions*)

MR. SPEAKER: Hon Members, please sit down.

SHRI RAJIV GANDHI: Why don't you allow me to finish?

MR. SPEAKER: Please sit down. I am trying to help him. Let him finish first. Let him say what he wants to say.

(*Interruptions*)

[*Translation*]

MR. SPEAKER: Please sit down. Acharyaji, Guptaji, please sit down.....I have already explained the position.

THE PRIME MINISTER: Guptaji please listen; if you go on speaking like this, when will you listen?

MR. SPEAKER: Please sit down.

[*English*]

SHRI RAJIV GANDHI: I have one objection. Mr. Dandavate is a very senior Member of the House. He knows the procedures of the House ..

PROF. MADHU DANDAVATE: I am sorry for being senior.

SHRI RAJIV GANDHI: It is not your fault. I would just like to point out that he would like to settle this matter with the Prime Minister in the House keeping the Speaker out of it. There is no way anything can be settled in this House by keeping the Speaker out.

(*Interruptions*)

If I might remind the hon. Members on the other side of the House, nothing can be carried out on the Floor of this House without going through the Speaker. There is no direct talk. So, I would like to remind Prof. Dandavate ji that whatever questions he has to ask he should put it to the Chair and I will answer.

(*Interruptions*)

PROF. MADHU DANDAVATE: Sir, whatever we want to say to the Prime Minister we are saying to you. I will read it:

"The statement of the Prime Minister in the Press Conference on 7th July, 1985 creating an apprehension about the possibility of proclamation of Emergency in the country".

This is the subject matter.

SHRI RAJIV GANDHI: I will answer that.

(*Interruptions*)*

MR. SPEAKER: Not allowed. Please, sit down. Take your seat. Be a sensible man.

SHRI AMAL DATTA (Diamond Harbour): Under what rule all this is going on?

MR. SPEAKER: The Prime Minister has the Floor now.

[Translation]

Now, what are doing? You are highly educated. Please sit down.

[English]

What are you doing?

SHRI RAJIV GANDHI: Mr. Speaker, Sir, I think the hon. Member, Shri Indrajit Gupta has raised the point of settling issues in the House by shouting.

SHRI INDRAJIT GUPTA: No.

SHRI RAJIV GANDHI: He just got up and said it. You were shouting so much that you did not hear what you were shouting.

SHRI INDRAJIT GUPTA: What did I say?

SHRI RAJIV GANDHI: If I might say, Sir, the issues are raised by shouting in this House only from that corner of the House. This side of the House seldom shouts. We don't need to shout. You just have to look at the past twelve minutes to see who was shouting. Whether this side was shouting or whether they were shouting. (Interruptions)

PROF. MADHU DANAVATE; Let me correct, Sir, we were not shouting. We were raising our voice. (Interruptions)

SHRI RAJIV GANDHI: If you people stop shouting then I can speak.

SHRI S. JAIPAL REDDY: When we are not allowed to speak then we are compelled to shout.

SHRI RAJIV GANDHI: When you do not have the moral authority to speak then you are reduced to shouting.

If I might get to the point, Sir, there are many very intelligent Members sitting across the House.

SHRI INDRAJIT GUPTA: Not on your side. Only across the House.

SHRI RAJIV GANDHI: But unfortunately, Sir, they are only displaying their ignorance of what transpired at that Press conference.

SHRI INDRAJIT GUPTA: Please clarify.

[Translation]

SHRI RAJIV GANDHI: I shall certainly do so, if you would allow me.

[English]

I was asked a very specific question. One, whether I thought the Emergency when it was proclaimed in 1975 it was correct? I said 'yes'. I think it is correct and I stand by that statement.

(Interruptions)

[Translation]

MR. SPEAKER: Now please listen, what is this going on? you have your own views; he has his own views. What is wrong in this?

[Translation]

Why are you shouting? You have a right to speak and so has he. You say what you want to say.

(Interruptions)

MR. SPEAKER: All right, you may speak, later on.

[English]

SHRI RAJIV GANDHI: Sir, I am very sorry that they can't speak and they are reduced to shouting.

SHRI N.V.N. SOMU (Madras North): The late Prime Minister, Shrimati Indira Gandhi had apologised in 1980...

(Interruptions)

[Translation]

MR. SPEAKER: Please sit down listen I am saying..... (Interruptions)

[*English*]

MR. SPEAKER : Please sit down. This man is not allowed to speak I, will name you if you do like that. Please sit down. I am going to disallow you. I am going to name you now if you do like this. Please sit down.

(*Interruptions*) *

MR. SPEAKER : Why are you shouting unnecessarily? I am not going to allow you if you do like that. Not allowed. Not allowed this way. No, you cannot argue like this. Not allowed Not a single word should go on record.

(*Interruptions*) *

MR. SPEAKER : If you have got the permission and the liberty to have your own views, the other side has also the liberty to have their own views. I am not forcing you to accept their views and I am not forcing them to accept your views. You are welcome to have your views and they are welcome to have their views. Please sit down. You are welcome to have your views, But you cannot force anybody. Please sit down and take your seat. You are at liberty to do whatever you like and say whatever you like, but you cannot force others. Please sit down now.

SHRI RAJIV GANDHI ; Sir, they are now displaying the ignorance of the English language also. I was asked a question and I answered that question.

(*Interruptions*)

SHRI K.P. UNNIKRIISHNAN : We did not go to public school.

(*In'erruptions*)

SHRI RAJIV GANDHI : When you are ready, I will answer your question.

MR. SPEAKER: Mr. Reddy, please sit down. Nothing goes on record. I am not allowing you.

(*Interruptions*)*

SHRI RAJIV GANDHI : The second part of the question I was asked was that

“if conditions similar to those in ’ 75 were to repeat themselves.....

PROF. MADHU DANDAVATE:...’75?

SHRI RAJIV GANDHI : That is what I am saying.

[*Translation*]

In which language should I speak? In Hindi I can say’ 75.. (*Interruptions*)

[*English*]

SHRI RAJIV GANDHI: Unfortunately, I cannot speak Marathi or Gujarati.

PROF. MADHU DANDAVATE: If you speak in Marathi, I will follow.

SHRI RAJIV GANDHI: I was asked “if the conditions repeat themselves would I do the same thing?” My answer was that it was highly unlikely that any given set of conditions can repeat themselves. But

[*Translation*]

Either you speak or I speak.

[*English*]

They are so used to tutoring each other that they cannot even keep quiet for five minutes. I said that “if conditions do occur that require emergency to be proclaimed, I will not hesitate to proclaim an Emergency.”

(*Interruptions*)

[*Translation*]

MR. SPEAKER : Please Sit Down. What is all this? Why should you get up again and again?

[*English*]

SHRI RAJIV GANDHI : Sir, the hon. Members who amended the Constitution by the 44th Amendment seem to have forgotten what the 44th Amendment was about. (*Interruptions*) I am going to read it out to you. I have got the book open. If you go

through the the Article 235, it says very clearly under what circumstances Emergency can be proclaimed. It says—

“352. (1) If the President is satisfied that a grave emergency exists whereby the security of India or of any part of the territory thereof is threatened, whether by war or external aggression or armed rebellion, he may, by Proclamation, make a declaration to that effect, etc. etc.”

I want to ask the hon. Members which Prime Minister of this country will not declare an emergency under these circumstances.

(Interruptions)

MR. SPEAKER: Mr Reddy, you seem to be growing out of your height. Sit down; he is still on his legs.

You must learn some basic lessons. Let him finish.

(Interruptions)

PROF MADHU DANDAVATE: I am only seeking a clarification. He has rightly read Article 352 as modified by the Forty-Fourth constitutional amendment. Our only objection is that even if the situation in 1975 is repeated in 1985, today that situation according to this wording cannot allow the Government to proclaim an emergency . . .

(Interruptions)

[*Translation*]

MR. SPEAKER: All of you please keep sitting; you just go on listening. What are you doing?

[*English*]

One minute. He has read it; he has quoted it verbatim. Please listen to him.

PROF MADHU DANDAVATE : Earlier he said: “I told the press questioner that if the situation in 1975 is reported, we will have no hesitation.....

MR. SPEAKER; No, no, he has not said that.

SHRI RAJIV GANDHI: I have not said that Prof. Dandavate, Ji.

PROF. MADHU DANDAVATE: According to the press reports, he said, he had no objection *(Interruptions)*.

SHRI RAJIV GANDHI : There is no need to shout. You are losing your voice. Please calm down and talk.

(Interruptions)

MR. SPEAKER: Why are you getting agitated unnecessarily?

PROF MADHU DANDAVATE: I want only to remind the Prime Minister that what he has read just now does not permit the emergency to be proclaimed even if the 1975 situation is recreated. Let it be very clear.

SHRI RAJIV GANDHI : Not only have the hon. Members not paid attention to my press conference, they have not been listening to what I have been saying now. I have just said barely two minutes ago that it is highly unlikely that one set of circumstances will ever repeat themselves in their totality. In my press conference I said the same thing. I said that one set of circumstances will not repeat themselves and after *(Interruptions)*

You want to say what I said or you want me to say what I said..... *(Interruptions)*.

Prof. Dandavate ji, I think, does not know how the English language translates. I said and I am repeating it; it is very very precise and it is very very clear. The question asked was: “If the conditions in 1975 repeat themselves, will you put emergency?” My answer was that conditions will not repeat themselves Point one over... *(Interruptions)*.

I am not yielding the floor to the hon. Member.

SHRI AMAL DATTA: All this could have been simplified by allowing an adjournment motion.

SHRI RAJIV GANDHI: But, then it would not have been so much fun.

I said conditions of 1975 are not likely to repeat themselves. Over. I finished one point. Next, I said that if conditions are such that an emergency is required, I will not hesitate to have an emergency. And the conditions are said here.....

(Interruptions)

SHRI RAJIV GANDHI: And if I might add... I have not finished and I have not yielded*(Interruptions)*

Guptaji, I have not yielded, I want to finish what I am saying now. I would like to add to that Sir, that the biggest danger to any country is a vacillating Government, a Government that cannot take decisions. And that was the type of Government we had when you were sitting on this side. That is why you are afraid to talk about the emergency. There is nothing wrong with an emergency if it is applied. when it is required. The Constitution tells us when it is required.

PROF. MADHU DANDAVATE: Yes, it does.

SHRI RAJIV GANDHI: The argument that you are raising is not about the emergency. Let me try and get your argument also right. Your complaint is not with an emergency *per se*. It is with what happened one and a half years after the emergency was proclaimed and what was done by certain officials and certain people. That was the complaint.

SHRI S. JAIPAL REDDY: No no...
(Interruptions)

SHRI RAJIV GANDHI: Let me ask you. If you object to... *(Interruptions)*

PROF. MADHU DANDAVATE: Sir, we do not hold the pureaucrats responsible for emergency. We hold the former Prime Minister responsible for proclaiming the emergency.

(Interruptions)

SHRI RAJIV GANDHI: Sir, if I might add, they may hold who they like responsible, The people of India put her back,

PROF. MADHU DANDAVATE: After emergency, they have put us in power.

SHRI RAJIV GANDHI: The ultimate people whom the Prime Minister is responsible to are the people of India. And the people of India will decide what they want, irrespective of what the hon. member might feel.

PROF. MADHU DANDAVATE: I only want to tell you that in 1977 it was decided by the people.

SHRI RAJIV GANDHI: And in 1980, they realised their mistake!

(Interruptions)

MR. SPEAKER: Sit down please. Let us decide this once for ever. Yes please.

SHRI RAJIV GANDHI: Mr. Speaker, Sir, I would like to correct my last sentence.

(Interruptions)

[Translation]

MR. SPEAKER: What is wrong with you today? Please sit down why do you not control them?

[English]

SHRI RAJIV GANDHI: I would like to just correct the last sentence that I said. It was you that made the people of India realise their mistake in 1980.

PROF. MADHU DANDAVATE: In 1977.

(Interruptions)

[Translation]

MR. SPEAKER: Great cry, little. Wool Please sit down.

[English]

SHRI RAJIV GANDHI: I think the hon. member Shri Reddy is saying that the late Prime Minister said that the emergency would never be imposed. I am sorry, I am not the late Prime Minister. I am the present Prime Minister.

SHRI S. JAIPAL REDDY: Definitely, she said ..

(Interruptions)

MR. SPEAKER: It is according to the Constitution, what he said.

(Interruptions)

SHRI RAJIV GANDHI: I cannot hear what they are saying because you are shouting.

[Translation]

MR. SPEAKER: Jaipalji, you are speaking too much today God knows what is wrong with you! Everything has been clarified, please sit down.

[English]

It is clear. Nothing can be done without the Constitution and he has quoted the Constitution. That is what it is. It is simple, it is straight forward and nothing more than that. Sit down.

(Interruptions)

[Translation]

MR. SPEAKER: He has made one point which covers all the points.

[English]

“Under these circumstances...”; so simple it is. It is all right.

SHRI RAJIV GANDHI: I have said very clearly, and I would like to add to that: if any Prime Minister of this country who feels that an Emergency is necessary, under these circumstances, and does not apply the Emergency, he is not fit to be the Prime Minister of this country. (Interruptions) Then what are you asking about?

(Interruptions)

MR. SPEAKER: Then there is nothing wrong.

SHRI BASUDEB ACHARIA (Bankura): He is referring to... (Interruptions)

MR. SPEAKER: Look here, Mr Acharia one thing must be clear, viz. that a Prime Minister, as Prime Minister cannot go out of the Constitution. So simple it is. Why

are you asking about anything else? (Interruptions) How can you expect him to break the Constitution? How can you expect a Prime Minister to go out of the Constitution? (Interruptions) No; it is unthinkable.

(Interruptions)

PROF. MADHU DANDAVATE: We agree with what he says. As far as Constitutional provisions are concerned, there is no difference. But the Prime Minister...

(Interruptions)

MR. SPEAKER: Prof. Dandavate Ji, one thing is clear: how can we expect the Prime Minister to go outside the Constitution and do something? (Interruptions) It is all right. He has said it. (Interruptions) I do not understand this. The question is closed. Why are you running after 1975?

SHRI RAJIV GANDHI: Let me answer. If you keep shouting the same thing, how can anybody answer? (Interruptions) This was amended in 1978. The Emergency, as it was proclaimed in 1975, was as per the Constitution in 1975. It was passed in this very House.

PROF. MADHU DANDAVATE: At that time...

SHRI RAJIV GANDHI: Of course; you cannot pass it in 1985, and proclaim it in 1975, obviously. When do you think it was passed? It was done as per the Constitution.

MR. SPEAKER: That is all right.

SHRI RAJIV GANDHI: It was as per the Constitution.

MR. SPEAKER: This is the Constitution now. (Interruptions) I do not know what you are saying.

SHRI BHSUDEB ACHARIA rose.

MR. SPEAKER: Mr Acharia, it is highly improbable to think about it. Do you think that he will refer back to the 1975 copy of the Constitution—or to this Constitution? (Interruptions) It is an absolutely senseless thing. I cannot understand it.

Yes, Mr. Prime Minister.

SHRI BASUDEB ACHARIYA *rose*.

MR. SPEAKER: It is highly unthinkable highly impractical. This is the Constitution on which he has to act. Then what are you referring to? Sit down now.

SHRI RAJIV GANDHI: Sir, Mr. Acharia has not only not seen my press Conference, he has not only not read the report properly...

PROF. MADHU DANDAVATE *rose*.

[*Translation*]

SHRI RAJIV GANDHI: Dandavateji, please give me a chance. You go on shouting and then you expect a reply: you are strange people.

[*English*]

PROF. MADHU DANDAVATE: I am confirming what you said. Papers have...

(*Interruptions*)

SHRI RAJIV GANDHI: Let me say something. The Press Conference is on record. It is on video tape; it is on audio tape. Anybody can hear it. We will not go by the out-of-context transcript that you might be quoting. I have clarified three times just now during the last 15 minutes that...(*Interruptions*) you are so much in love with your own voices...

SHRI AMAR ROYPRADHAN: No: with your voice.

SHRI RAJIV GANDHI: I am telling you precisely what I said. I said: conditions are not likely to be in that same form ever again. But—because it has nothing to do with 1975, because I will think about 1985, 1986 and 1990—if I think conditions are such that an Emergency is required—here is the Constitution...(*Interruptions*) One second; I have not finished.

(*Interruptions*)

[*Translation*]

—Dandavate Ji, please let me speak.

[*English*]

PROF. MADHU DANDAVATE: There is no difference about it.

MR. SPEAKER: Why are you telling him? He is telling you.

SHRI RAJIV GANDHI: This is why I am saying that you are ignorant.

This is precisely because you have not done your home work; you have not checked your facts Prof. Dandavate, let me finish it and then you can speak.

PROF. MADHU DANDAVATE: At least don't allege ignorance because we have all the Press clippings; we have contacted the Press men who had attended your Press Conference.

(*Interruptions*)

SHRI RAJIV GANDHI: If the hon. members on the other side of the House are allergic to the word 'emergency' then why did you not remove it when you had amended this Constitution in 1978? Why did you leave it? There is a reason why you had left it; because it is necessary; that is why you have left it.

(*Interruptions*)

SHRI RAJIV GANDHI: Then why are you allergic to what you have left in the Constitution?

(*Interruptions*)

MR. SPEAKER: What is there now? Nothing! Look here. You have to be pragmatic. Mr. Acharia, let me make it clear now. You must understand; you are very educated people. The Prime Minister has amply clarified that under this Constitution which is prevailing in 1985, any emergency can come under that; otherwise not. So simple it is.

(*Interruptions*)

PROF. K. K. TEWARY (Buxar) Now you permit others to speak.

MR. SPEAKER: I have allowed Mr. Gupta.

SHRI INDRAJIT GUPTA: If I may say so, in spite of your unwillingness, the Prime Minister got a chance to clarify on the floor of this House something which has been reported extensively in the Press.

That is why we gave this notice because he is quoted in inverted commas in the Press and it is not contradicted. He said, if 1975 conditions are repeated, we will not hesitate... I was worried because...

MR. SPEAKER: There is nothing to worry now.

SHRI INDRAJIT GUPTA: Tomorrow it may be said that conditions in Punjab and Gujarat are heading towards armed rebellion: arms are being used there.

MR. SPEAKER: Why are you repeating the same thing now?

(Interruptions)

MR. SPEAKER: I am not allowing you.

*(Interruptions)***

MR. SPEAKER: Not allowed.

*(Interruptions)***

MR. SPEAKER: There are no conditions and there is nothing.

SHRI RAJIV GANDHI: In case, Mr. Gupta, you have not read the newspaper this morning, the steps that we are taking are quite different.

SHRI INDRAJIT GUPTA: What happened this morning?

SHRI RAJIV GANDHI: I will tell you a little later, maybe. We have two arms and we shook hands.

MR. SPEAKER: Mr. Banatwalla, I will listen to you; have a little patience. Prof. Tewary, I will come to you; don't worry; have patience.

(Interruptions)

PROF. K. K. TEWARY: The House is being used by the Opposition like this.

[Translation]

MR. SPEAKER: There is nothing wrong in it. It does happen. It is the role of the Opposition, not yours.

[English]

SHRI K. P. UNNIKRISHNAN: Would you please ask him to clarify more precisely and specifically...?

MR. SPEAKER: Nothing can be clarified more than what he has said.

SHRI K. P. UNNIKRISHNAN: That is your opinion.

MR. SPEAKER: No more question on this subject. I am wholly satisfied with what he has said. Shri Banatwalla.

SHRI K.P. UNNIKRISHNAN: You are interpreting it.

MR. SPEAKER: I am fully satisfied.

SHRI K. P. UNNIKRISHNAN: Why don't you leave it to him?

MR. SPEAKER: There is nothing. This is the prevailing Constitution. Under that, everything is going to be done; nothing outside.

(Interruptions)

PROF. MADHU DANDAVATE: From what he has said and what had appeared in the Press was wrong.

[Translation]

MR. SPEAKER: What further information should he give; should he write it on a stamp paper?

[English]

It is on record.

(Interruptions)

SHRI G. M. BANATWALLA: I have given you an adjournment motion on communal violence in Gujarat and, in this connection I am inviting your attention to Article 355 of the Constitution.

[Translation]

MR. SPEAKER: I have allowed him. He will speak, only then other things can

[*Mr. Speaker*]

be discussed. I have listened to you Banatwala Sahib.

[*English*]

SHRI G.M. BANATWALLA: I had given you notice of an adjournment motion on the continuous communal violence in Gujarat. Under Article 355 of the Constitution of India...(*Interruption*)

MR. SPEAKER: I have listened to you, I have learnt, I have read what you have written to me.

SHRI G.M. BANATWALLA : President's Rule is immediately wanted there.

MR. SPEAKER: Mr. Banatwall I will allow you. You listen to me. Kindly listen to me. I have given my full consideration. I have given my attention to what you have given me and I am also very much agitated, as you are, about the situation in Gujarat. About what you have referred to me, I am myself agitated. The land of Gandhiji is having a bloodbath. I do not like it. I disapprove of it. This is a most degenerating thing in human nature which I want to curtail and for that I am going to have a meeting of the B.A.C. at 3.30 p.m. We shall fix a day for the discussion then.

(*Interruptions*)

SHRI EBRAHIM SULAIMAN SAIT (Manjeri): One minute please, having allowed him. I want to say that as Gujarat is burning now President's Rule must be imposed immediately. (*Interruptions*)

[*Translation*]

MR. SPEAKER: Sait Sahib, I share your sentiments in so far as this thing is concerned. I respect your sentiments. I am equally pained. I have seen that. It has caused me intense mental agony to see how savage the people have become in a country where Mahatma Gandhi lived.

English]

PROF. K.K. TEWARY: Mr. Speaker, Sir, I hope that Prof. Dandavate and his

friends will take the same degree of interest when there are threats to the integrity of the nation and the security of the country. With a great sense of horror and shock now we find that in America regular schools are run for terrorism. Only today we have got quite serious reports.

MR. SPEAKER: Mr. Tewary, I assure you, we will discuss it.

PROF. K.K. TEWARY: I want this to be discussed.

MR. SPEAKER: I have already assured you that we will discuss it. Why are you after me? Why do you not sit down?

PROF. K K. TEWARY: I want this...

(*Interruptions*)

MR. SPEAKER: Why do you not allow me to speak? When I have already conceded your demand what more do you want now? I have already assured you.

AN HON MEMBER: Mr. Speaker Sir...

(*Interruptions*)

MR. SPEAKER: I am not going to listen now. You come to me, I will listen to you. Now, Papers to be Laid.

Shri Bhagat.

12.43 hrs.

[*English*]

PAPERS LAID ON THE TABLE

Terrorist and Disrupture Activities (Prevention) Amendment Ordinance, 1985

THE MINISTER OF PARLIAMENTARY AFFAIRS (SHRI H.K.L. BHAGAT): I beg to lay on the Table a copy of the Terrorist and Disruptive Activities (Prevention) Amendment Ordinance, 1985 (No. 4 of 1985) Hindi and English versions) promulgated by the President on the 5th June, 1985, under article 123(2) (a) of the Constitution. (Placed in library. See No. LT-1132/85).